

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 260 of 2012**

**Dated : 17<sup>th</sup> January, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. A.B. Grain spirits Pvt. Ltd. .... Appellant (s)  
Versus**

**Punjab State Electricity Regulatory Commission & Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. Rajesh Mittra**

**Counsel for the Respondent(s): Mr. Sakesh Kumar &  
Ms. Jacklin for R-1**

**Mr. Sunil Chaudhary for R-3**

**ORDER**

Ms. Jacklin appearing on behalf of Mr. Sakesh Kumar undertakes to file Vakalatnama on behalf of Respondent No.1 and seeks some time to file the reply.

The representative appearing on behalf of Respondent No.3 seeks some time to engage a counsel and to file the reply.

The Respondent No.2 is not represented.

Post the matter on **28.02.2013.** In the meantime, replies be filed by the Respondents on or before 21.02.2013 after serving copy on the other side. Thereafter, Rejoinder, if any be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**Ts/vs**